

9

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 3075/2004

New Delhi, this the 24th day of December, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Sarveshwar Jha, Member (A)

Sh. B.P.S. Bisht
Additional Director
of Income Tax (Vigilance)
New Delhi.

- Applicant

(By Advocate Shri Rajiv Kumar)

v e r s u s

Union of India through

1. Its Secretary
Ministry of Finance,
North Block, New Delhi.
2. Chairman, Central Board of Direct Taxes
North Block, New Delhi.
3. Secretary
Union Public Service Commission
Shahjehan Road, New Delhi.
4. Shri Samir Mukhopadhyay
Commissioner of Income Tax
C/o Chief Commissioner of
Income Tax, Kolkata

- Respondents

ORDER (ORAL)

Hon'ble Shri Justice V.S. Aggarwal,

Learned counsel for the applicant contends that applicant has been ignored for promotion to Senior Administrative Grade while his juniors have been accorded the same. In this regard, admittedly, he has submitted a representation to the concerned authority which has yet not been decided.

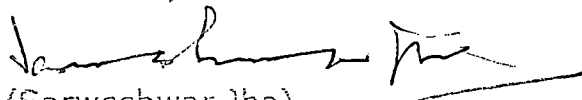
2. When rights of the respondents are not likely to be affected, we direct respondent No.1 to consider the representation of the applicant and pass an appropriate speaking order preferably within


ls Ag

3

-2-

four months from the receipt of the certified copy of this order and communicate to the applicant. Learned counsel for the applicant at this stage states that he may be permitted to file supplementary representation. Allowed. But it should be done within one week from today.


(Sarweshwar Jha)
Member (A)


(V.S. Aggarwal)
Chairman

/vikas/